

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 102
IB-701/ND/2020**

IN THE MATTER OF:

M/s. Ashoka Creation Ltd.

...PETITIONER

Vs.

M/s. Trafigura India Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 12.03.2020

Coram:

SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Op.-Creditor/F.C. :Mr. Siddhanth Sharma and Ms.
Charu Tyagi, Advocates**

For the Respondent/ Corporate-debtor :Ms. Anjali Anchayil, Advocate

ORDER

Ms. Anjali Anchayil has appeared on behalf of the respondent and seeks time to file the "vakalatnama".

In course of argument, the learned counsel appearing on behalf of the operational-creditor referred to the documents which are enclosed as annexure 8 of the application which are at Page Nos. 60 to 65. But from the perusal of the documents we find that the documents are not properly signed by the concerned persons/parties in the agreement. On this ground learned counsel appearing on behalf of the operational-creditor seeks time to clarify the matter. List the case on 24.03.2020.

-sd-

**(V.K. Subburaj)
Member (T)**

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**(Abni Ranjan Kumar Sinha)
Member (J)**

(Meenu)